

ITEM NO.119

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 962/2011

DIBAKER NUNIA & ANR.

Appellant(s)

VERSUS

THE STATE OF ASSAM

Respondent(s)

Date : 29-11-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE VINEET SARAN

For Appellant(s) Mr. Varinder Kumar Sharma, AOR
Ms. Parul Sharma, Adv.
Mr. Yugal K. Prasad, Adv.
Mr. Shantanu Sharma, Adv.

For Respondent(s) Mr. Shuvodeep Roy, AOR
M/S. Corporate Law Group, AOR
Mr. Debojit Barkakati, Adv.
Mr. Vivek Sonkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioner has prayed for time.

It has been observed that counsel appearing for the parties are not ready with the case in most of the criminal appeals and seek adjournment on one pretext or the other.

Reluctantly, as a last opportunity, the case is adjourned. Learned counsel for the parties are requested to argue the case on the next date of hearing.

List after 10 days.

(MANISH SETHI)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICER